

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 4244

TO BE ANSWERED ON FRIDAY, AUGUST 11, 2017

SHRAVANA 20, 1939 (SAKA)

Hawala Betting Scam

4244. PROF. RAVINDRA VISHWANATH GAIKWAD:

Will the Minister of FINANCE be pleased to state :

- (a) whether the Government is aware of involvement of former investigating Enforcement Directorate (ED) official of bribery and protection of accused in the Hawala/betting scam;
- (b) if so, the details thereof including the amount involved along with the reaction of the Government thereto; and
- (c) the action proposed to be taken by the Government to curb such malpractices?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

- (a) Yes, Sir.
- (b) On detection of certain irregularities in the functioning of the then Joint Director of Enforcement at Ahmadabad Zonal Office and some other officials of the said Office, a suo-motu report was sent by the Director of Enforcement to the Central Bureau of Investigation (CBI) for necessary action. Based on the said report, CBI had registered an FIR and arrested two officers on 20.02.2017. One of the officers, who was on deputation to Enforcement Directorate, had been repatriated to his parent cadre and the other was transferred out of the Ahmadabad Zonal Office and has since been suspended by Enforcement Directorate.
- (c) The Directorate is strictly adhering to the directions of the Central Vigilance Commission (CVC).
